

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH (COURT - II)

Item No. 217
291/271-272/ND/2018

IN THE MATTER OF:
ROC

... **Applicant/Petitioner**

Versus

M/s. Eagle Renewable Power Solution Pvt. ...
Ltd.

Respondent

Under Section: 271-272

Order delivered on 28.11.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Kamal Kant Jha, Sr. Panel Counsel, Govt of
India

For the Respondent : CA Anubhav Goel and Adv Preeti Goel

ORDER

Mr. Kamal Kant Jha Sr. Panel Counsel appearing for the RoC submits that the similar matters are coming up before the Hon'ble NCALT on 02.12.2022. Hence, in view of the same, he seeks adjournment.

Mr. Anubhav Goel, CA appearing for the Respondent adopted the arguments advanced by Mr. Kartikeya Singh, Adv. in previous connected matters. We notice that the matter has been adjourned on similar grounds on previous occasions.

In view of the above, the last opportunity is given to the Applicant/RoC to place direction, if any, of any Superior Court, contrary to the order passed by this Tribunal in matter of RoC Vs. Apoorva Leasing Finance and Investment Co. Ltd. & Anr.

List the matter on 13.12.2022.



(L.N. GUPTA)
MEMBER (T)



(BACHU VENKAT BALARAM DAS)
MEMBER (J)